

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1096 of 2020

In the matter of:

Kanwar Raj Bhagat

....Appellant

Vs.

**Gujarat Hydrocarbons and Power SEZ
Ltd. & Anr.**

....Respondents

Present

**For Appellant: Mr. Abhijeet Sinha, Sr. Advocate along with
Mr. Abhinav Vasisht, Mr. Divij Kumar & Mr. Varun
Tandon.**

For Respondents: Mr. Supriyo Gole & Mr. Rishav Banerjee, For R-1.

**Ms. Nattasha Garg, Mr. Abhimanyu Bhandari &
Mr. Arav Pandit, For R-2.**

With

Company Appeal (AT) (Ins.) No. 1109 of 2020

In the matter of:

BRS Ventures Investment Ltd.

....Appellant

Vs.

SREI Infrastructure Finance Ltd. & Anr.

....Respondents

Present

For Appellant: Mr. Robin Singh Sirohi & Mr. Ajay Gaggar, Advocates.

**For Respondents: Ms. Nattasha Garg, Mr. Abhimanyu Bhandari &
Mr. Arav Pandit, For R-2.**

ORDER
(Virtual Mode)

05.02.2021: Heard Learned Counsel for the Appellant in 'Part' in Company Appeal (AT) (Ins.) No. 1096 of 2020. Due to paucity of time the arguments are inconclusive. Let the Appeals be fixed as 'Part Heard' on

15th February, 2021. The Appellant Counsel may file the 'Compilation of Citations' within three days and provide the copy of the same to the other side as well in advance.

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Mr. Kanthi Narahari]
Member (Technical)**

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